

proves such trends" and stresses that the commercial banks have a special responsibility to ensure that this does not happen ; and

(d) if so, the action taken by Government in the matter ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Yes Sir. The Committee has observed "It is brought to the notice of the Committee that, in some cases, money lenders who have absolutely no claim to belong to the category of self-employed small entrepreneurs make entry into this field by offering financial help to technically qualified self-employed entrepreneurs or becoming partners in their enterprises".

(b) and (c). Yes Sir.

(d) The bank have been advised that so long as the participation of the financiers represents genuine promotional efforts on their part, it may be welcome but where such participation is a device to buy such enterprises for the benefit of the financiers, they run counter to the social objective of encouraging neglected sectors and should be discouraged. The Reserve Bank of India has asked the banks to keep a watch on the changes or modification in the proprietorship or constitution of the small enterprises assisted by them.

#### Shareholders of National Rayon Corporation

3821. SHRI JYOTIRMOY BOSU : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) the names of the principal shareholders of the National Rayon Corporation at present ;

(b) number, value and percentage of equity shares held by each principal shareholder ;

(c) the names and particulars of the present members of the Board of Directors ;

(d) whether Government have a nominee in the Board of Directors of the Company ; and

(e) if so, the nature of control exercised by Government over the affairs of the Company ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) :

(a) and (b). The information is being collected and will be laid on the table of the House.

(c) A statement is laid on the Table of the House. [Placed in Library. See No. LT—597/71]

(d) and (e). By its order dated the 30th June, 1971, the Company Law Board in exercise of its powers under section 408 (1) of the Companies Act, 1956 has appointed two directors on the Board of the Company for a period of two years.

As a result of the appointment of Government directors as well as of the earlier order passed under section 409, any change in the Board of directors shall require Government approval.

#### Imposition of Tax on Central Government Property

3822. SHRI JYOTIRMOY BOSU Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to introduce a Bill empowering the Municipalities to tax Central Government property ; and

(b) if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b). Details of a proposal to undertake legislation enabling local bodies to levy tax in respect of certain classes of property be longing to the Central Government are being worked out.

#### Proportion of Cemented and other kinds of Pucca Roads in the Country

3823. SHRI RAJDEO SINGH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) what is the latest proportion of cemented, tarcoal surfaced and other kinds of pucca roads in the country after per lakh population, category-wise ;

(b) whether this proportion is higher or lower as compared to the targets fixed by Road Congress, Bombay ; and

(c) what is the proportion of different kinds